

is not declared as an international airport, it is doubtful whether this airport can cater to the multiplying need of passengers going abroad. Hence early arrangements may be made to declare Trivandrum as an international Airport.

Of course, an Airport at Calicut is under construction and the same may be expedited so as to serve the passengers from the Malabar area of Kerala. Kerala is the only southern State to which Vayudoot service is not extended. The socio-economic growth of Kerala can be accelerated by the introduction of Vayudoot services there at the earliest. The Government may please take necessary action in the matter.

(iii) Need to increase the monthly and quarterly quota of Kerosene oil to Orissa

SHRI CHINTAMANI JENA (Balasore) : Kerosene oil is considered as one of essential rural commodities by the common man residing in the rural areas and urban too. But for last 3-4 months, the kerosene oil became scarce almost all over the country, especially in States like Orissa, Andhra Pradesh, West Bengal etc. In Orissa, it is being sold at the rate of 5 to 6 rupees a litre, and that too, not available according to one's minimum requirement. It is understood that the Union Government is not supplying adequate quantity of kerosene oil to the State Government of Orissa according to their requirement, as sought by the State, which is one of the reasons for such scarcity. The second reason may be the utilization of kerosene oil in Diesel Pump Sets and Pump Sets run through purely in kerosene oil, used by the farmers and others, due to the increase in rate of High speed diesel oil. But the State is not provided with separate quota of kerosene oil to run the pump sets. The third reason may be defective public distribution system. The situation became worse due to shortage of power in the State, where the power cut is imposed more than 16 hours per day in rural areas, and 10 hours in urban areas.

I would request the Petroleum Ministry to kindly allot more kerosene oil to the State forthwith, to overcome this situation and increase the monthly as well as quarterly quota of kerosene oil, which has been reduced, as the State is facing acute shortage.

[Translation]

(iv) Necessary measures needed to ensure remunerative prices of agricultural produce to farmers

SHRI RAM PUJAN PATEL (Phulpur) : Mr. Deputy Speaker, Sir, I would like to draw the attention of the Central Government to the plight of the farmers who constitute 80 per cent of the country's population. The Agriculture Prices Commission fixes the support prices for the farmers' produce. But, unfortunately, the agriculture produce is not purchased at fixed prices directly from the farmers. Most of the wheat and paddy is purchased from the traders at the procurement centres. Besides this, the farmer can produce paddy but he does not have the means of milling it himself thereby forcing him to sell his produce at cheaper rates. The Centre should therefore, order withdrawal of restrictions on the movement of foodgrains wherever they exist in any State. There is great resentment and disappointment among the farmers of Uttar Pradesh due to these restrictions. We are deeply pained when we see that great injustice is being done to the farmers and we are unable to safeguard their interests. The country is self-reliant in the matter of foodgrains today and even though we do not have sufficient warehousing capacity, there are restrictions on the movement of wheat and rice from one part of the country to another. A policy should, therefore, be formulated to enable free movement of foodgrains in the country. Due to the existing restrictions, the administrative machinery is constantly engaged in collecting money thereby depriving it of the opportunities to become more effective. Such restrictions should be immediately lifted to safeguard the interests of the farmers and to provide them much needed relief. Otherwise, the middlemen swallow the entire benefit and we are unable to safeguard the interests of the farmers. Lacks of paddy bags are rotting at the procurement Centres at present. We hope that the Central Government will seriously ponder over these important points and frame rules and regulations in the interest of the farmers.

(v) Need to set up branches of all Selection Boards for recruitment in Banks in Bihar

SHRI KUNWAR RAM (Nawada) : Mr. Deputy Speaker, Sir, I would like

[Shri Kunwar Ram]

to draw your attention under rule 377 to the absence of an agency for recruitment to the banks in Bihar. There is widespread resentment among the people of Bihar over the delay in constituting a recruitment board, inspite of the fact that such a proposal has already been approved by the Finance Ministry. The youth in the State are unable to get suitable jobs in the banks. They have to face discrimination and favouritism. I, therefore, request the Finance Minister to issue instructions for opening branches of Selection Boards of all the banks in Bihar.

[English]

- (vi) Need to give assent to the Bill passed by State Government of Tamil Nadu regarding taking over of Madras race club

SHRI P. KOLANDAIVELU (Gobichettipalayam): A Bill for the purpose of acquiring the business of the Madras Race club has been passed by both the Houses of Tamil Nadu Government on 23.1.86 and 24.1.86 respectively. The Bill was handed over to the Ministry of Home Affairs, Government of India on 27.1.86 for getting the assent of the President of India. Upto this day the Bill has not been assented to.

The Madras Race Club which is a company within the meaning of the companies Act 1956 is engaged in the business of running of horse races in Madras and Uthagamandalam including the business of intervenee betting. The State Government were satisfied that the Madras Race club was being mismanaged and accordingly the State Government have decided to acquire the business of the conduct of the horse races so that the State Government or a corporation or company wholly owned by the State Government will conduct the business of horse race so as to subserve the interests of the race going public. The Bill was also modified by the State Government suitably so as to incorporate the views of the Government of India. But the assent of the President to the Bill has not been received so far that is from 27.1.86.

[Translation]

- (vii) Setting up of a Committee to look into the grievances of Small fisherman in Kutch, Mandvi and Budreshwar districts of Gujarat

SHRIMATI USHA THAKKAR (Kutch): Mr. Deputy Speaker, Sir, I give notice of the following matter under Rule 377 :—

I would like to draw the attention of the hon. Members to an important matter. This matter is of utmost importance to me because I often get complaints from my electorate regarding it.

Sir, the big boat-owners are engaged in fishing in many parts of the country. In my constituency, big boat-owners are engaged in fishing in Kutch, Mandvi and Badreshwar and other Talukas thereby depriving the small fishermen of their livelihood. Due to this, thousands of small fishermen are getting poorer day by day and their standard of living is falling sharply. I had informed the local customs officials about it but they said that they could not stop anybody. Now-a-days, the Government are engaged in the upliftment of the poor and weaker sections of the society and are providing them assistance also.

I, therefore, request the hon. Minister to constitute a high level committee to look into it and find a solution to the problem immediately. I suggest that big boat owners should be allowed to catch fish only in water which is more than 45 feet deep thereby enabling the small boat owners to catch fish in water upto 45 feet deep. Or the Government should find other ways whereby the small boat-owners may be able to earn their livelihood properly.

[English]

- (viii) Need to give employment to land holders whose lands have been acquired in Ramgandam and Vishakapatnam in Andhra Pradesh for construction of National Thermal Power Station and Steel Industry

SHRI C. JANGA REDDY (Hanamkonda): The Government is establishing industries in various parts of the country. Wherever they require land for